

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 20

CA No. 17/2022
In
CP No. 2/Chd/Hry/2021

IN THE MATTER OF:

Union of India, MCA (Through SFIO)

...Petitioner

Vs.

Abhay K. Shah Through Abhay K. Shah & Associates
And Ors.

...Respondent

Under Section: 140(5), CA 2013, Rule 11 NCLT

Since the Hon'ble Member (Technical) is on leave today, hence the matter is adjourned to 05.07.2024.

-sd-
Court Officer

April 26, 2024
SM